

allow me time to think about it. I sent word to him that I shall consider this. What is the hurry about? First, I must give my consent. Otherwise, is the hon. Member to take the law into his own hands? What else is this?

Shri Surendranath Dwivedy: I am sorry that you have taken it in that light.

Mr. Speaker: I did tell him; I did inform him through my officer that I am taking time to consider this matter; and if I agree that it is a matter which ought to be brought up before the House, I shall bring it up on Monday. There is a lot of time still.

Shri Hem Barua (Gauhati): It is in the newspapers. It is a patent....

Mr. Speaker: Let it be in the newspapers. If Shri Hem Barua goes on speaking while I am speaking, I shall have to most unwillingly ask him to withdraw from the House. This is a kind of discourtesy that is shown to me. I have been repeatedly seeing it. I shall take time to consider it. There are still two more days for the session; we are meeting on the 21st and the 22nd instant. I shall certainly consult them. I am also looking into this matter. Should they not allow me opportunity or even time to think about it? That is all that I am saying. No hon. Member need interrupt the proceedings of this House in this manner. I am always willing to place all relevant matters and all important matters before the House.

Now, Papers laid on the Table.

RE: MOTION FOR ADJOURNMENT

श्री सरजू पांडे (रसड़ा) : प्रप्यक्ष महोदय,
 मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ
 सवालों के ऐडमिशन के बारे में ।

Mr. Speaker: Whichever hon. Member wants that the proceedings of the House ought to be interrupted, may write to me, and I shall include it in the agenda. Whatever is not in the agenda ought not to be raised.

Shri Sarju Pandey: It is a very important question.

Mr. Speaker: Now, papers to be laid on the Table.

PAPERS LAID ON THE TABLE

REPORT OF ORGANISATION AND METHODS DIVISION FOR 1958-59.

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): On behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of the Annual Report of the Organisation and Methods Division for the year 1958-59. [Placed in Library. See No. LT-1811/59.]

ANNUAL REPORT AND AUDITED ACCOUNTS OF INDIAN TELEPHONE INDUSTRIES LTD.

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Indian Telephone Industries Limited for the year 1958-59 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-1812/59.]

AMENDMENT TO COTTON CONTROL ORDER

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of Notification No. SO. 2697, dated the 4th December, 1959, making certain further amendment to the Cotton Control Order, 1955. [Placed in Library. See No. LT-1810/59.]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

Shri Kanungo: I beg to lay on the Table a copy of Notification No. SO. 2599, dated the 24th November, 1959, issued under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. 1809/59.]